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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI.

Regn. No. OA 709/1986

Date of decision: 23.07.1992.

Shri S.L. Sharma

... Applicant

Versus

Union of India

... Respondents

For the Applicant

... Sh. E.X. Joseph, Counsel

For the Respondents

... Sh. M.L. Verma, Counsel

Coram:

The Hon'ble Mr. P.K. Kartha, Vice Chairman(J)

The Hon'ble Mr. B.N. Dhoundiyal, Administrative Member

1. Whether Reporters of local papers may be allowed to see the Judgment?

2. To be referred to the Reporters or not?

Judgment(Oral)

(of the Bench delivered by Hon'ble Shri P.K. Kartha,  
Vice Chairman(J))

The learned counsel for the applicant states that the applicant has expired and that the application is, therefore, ~~abated~~. The application is, therefore, disposed of without passing any order.

There will be no order as to costs.

  
(B.N. DHOUNDIYAL)  
MEMBER(A)  
23.07.1992

  
(P.K. KARTHA)  
VICE CHAIRMAN(J)  
23.07.1992

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